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GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 17th December, 1976.

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NOTIFICATION
INCOME TAX

No.1587(F.No.197/89/76-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Punjab Chief Minister's Housing Fund" for the purpose of the said section for and from assessment year 1977-78.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

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Copy to:-

1. The Commissioner for Housing and Secretary to Government, Punjab Housing and Urban Development Departments, Chandigarh.
2. The Commissioner of Income-tax, Haryana & Chandigarh, Rohtak with reference to his letter No. Judt. IV/76-77/10(23C)/6157 dated 23.11.1976.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(RS&P)/(Inv.), New Delhi.
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UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

(R.V. RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P)

NO.03/IT.(AI)/1567/424/RS&P/76

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